

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-04-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**IN THE MATTER OF** : **M/s. AMRL Hitech City Ltd**

**PETITION NUMBER** : **CP(IB)/78(CHE)2023**

**APPLICATION NUMBER** : **a) IA(IBC)/865(CHE)/2024  
b) IA(IBC)/515(CHE)/2024  
c) IA(IBC)/466(CHE)/2024  
d) IA(IBC)/553CHE)/2024  
e) IA(IBC)/615(CHE)/2024  
f) IA/IBC/20/2024**  
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**ORDER**

204. a. IA(IBC)/865(CHE)/2024 IN CP(IB)/78(CHE)/2023

204.b. IA(IBC)/515(CHE)/2024 IN CP(IB)/78(CHE)/2023

204.c. IA(IBC)/466(CHE)/2024 IN CP(IB)/78(CHE)/2023

204.d. IA(IBC)/553CHE)/2024 IN CP(IB)/78(CHE)/2023

204.f. IA/IBC/20/2024 IN CP(IB)/78(CHE)/2023

Ld. Counsel Mr. S.T.Raja, for TANGEDCO. Ld. Counsel Ms. Y. Kavitha for the TWAD. Ld. Sr. Counsel Mr. P.R. Raman for the Tamil Nadu Industrial Development Corporation Ltd.

**IA(IBC)/865(CHE)/2024 has been filed** seeking relief to direct the RP to keep the Corporate Debtor as a going concern and also to direct the Respondent to provide the essential services to them.

**IA(IBC)/466(CHE)/2024 has been filed** by the RP seeking relief to direct the Respondent to restore the essential service of electricity.

**IA(IBC)/515(CHE)/2024 has been filed** seeking relief to direct the RP to keep the Corporate Debtor as a going concern and also to direct the Respondent to provide the essential services to them.

In this connection the representative of TANGEDCO and TWAD were present and it has been directed to supply electricity and water to the Applicants as fresh connection of water and electricity on payment of necessary charges without insisting on arrear payments. The arrear payments may be taken up with the RP. The counsel for TWAD stated that online application has to be made and they may need some time to lay the pipeline and ensure water connection. Therefore the connection be ensured within a reasonable period of time.

In this case RP is directed to ensure the safety of the property of the Corporate Debtor at SEZ and pursue the proposal to appoint an administrator to manage the properties in cooperation with the Stakeholders Consultation Committee authorities.

### **IA/20/2024**

Ld. Counsel Mr. Cibi Vishnu for the Respondents. Ld. Counsel Mr. Amit Singh Chauhan for the RP.

In this case the Applicant RP sought stay of all proceedings before the Adjudication authority of PMLA till the completion of CIRP.

Counter has been filed 08.04.2024,

Applicant has not filed any rejoinder.

List all the above Applications for hearing on **31.05.2024**.

**204.e. IA(IBC)/615(CHE)/2024 IN CP(IB)/78(CHE)/2023**

Ld. Sr. Counsel Mr. P.R. Raman for the Applicant. Ld. RP Mr. Mukul Kumar is present in person. Ld. Counsel Mr. Amit Singh Chauhan for the RP.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Reply be filed within three weeks.

Rejoinder, if any, be filed within a week thereafter.

List the Application for hearing on **06.06.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

phk

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**